

**Central Administrative Tribunal
Madras Bench**

OA/310/01234/2018

Dated Tuesday the 18th day of September Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

A. Sagayamary
No. 156, Pillai Manager
Eda Street Road
Trichy – 8.

.. Applicant

By Advocate M/s. Ratio Legis

Vs.

1. Union of India represented by
The General Manager
Southern Railway
Park Town, Chennai 600 003.
2. The Deputy Chief Personnel Officer
Railway Workshop
Ponmalai, Trichy.

.. Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To call for the records related to the service particulars of late J. Antony and the representation dated 15.06.2015 made to the 2nd respondent and that dated 24.04.2017 and the documents attached thereto, and further to direct the respondent to extend family pension with effect from the date of death of her husband with all the attendant benefits with admissible interest and to make further order/orders”

2. It is submitted that the applicant is the widow of one Late J. Antony who retired on 30.04.1997 and died as a pensioner on 04.09.2014. The deceased pensioner had not included the applicant's name in his pension papers. The applicant represented for the mandatory family pension at Annexure A1 dt. 15.06.2015 and made further appeal to the competent authority by Annexure A2 dated 24.04.2017. In between the applicant was asked to submit various documents which she had provided to the respondents. However, the respondents have still not taken a decision. Accordingly the applicant would be satisfied if the competent authority is directed to take a decision on the applicant's request for family pension within a time limit to be set by the Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the competent authority to consider Annexure A1 representation of the applicant dated

15.06.2015 followed by Annexure A2 representation dated 24.04.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)
18.09.2018

AS